

# DU bans campus stir for a month

Move after NHRC issued notices to VC, police over alleged assault of a female journalist

IFRAH MUFTI @ New Delhi

TRIGGERING sharp reactions across academic and political circles, the University of Delhi on Tuesday imposed a month-long ban on public meetings, protests, demonstrations and processions across its campus, drawing allegations of a crackdown on democratic dissent.

The order, issued by University Proctor Prof. Manoj Kumar, will remain in force from February 17, 2026, and will be applicable to students, faculty members and staff. Citing concerns over public safety and law and order, the directive stated that unrestricted gatherings could obstruct traffic, endanger human life and disturb public peace.

It further noted that, in the past, organisers had failed to control protests that allegedly escalated and disrupted normal functioning on campus.

The Proctor referred to an earlier order issued on December 26, 2025, by the Assistant Commissioner of Police, Civil Lines, based on a notification from the Ministry of Home Affairs. That directive prohibited public meetings, rallies, sit-ins or demon-



strations that could disturb peace or disrupt traffic within the university area. The latest order reiterates those restrictions for a one-month period.

The development came a day after the National Human Rights Commission issued notices to the Deputy Commissioner of Police, North Delhi, and the Vice Chancellor of DU over the alleged assault of a female journalist during a protest at the university's North Campus on February 13.

According to the NHRC, the journalist was covering a protest in support of the University Grants Commission when she was allegedly attacked by a mob. The complaint claimed she was targeted based on her caste identity, verbally abused,

## Teachers' body demands immediate revocation

The Students' Federation of India said in its official statement, "The solution to such incidents is not the suppression of democratic voices." The Democratic Teachers' Front also demanded an "immediate revocation of this unconstitutional order."

physically assaulted and threatened, with an alleged attempt to outrage her modesty. The episode was described as caste-based violence and a direct attack on press freedom.

However, the prohibition order sparked intense criticism from sections of the faculty and student bodies.

Senior Executive Council member Mithuraj Dhusiya said the move amounted to a clampdown on dissent. "Strongly disagree with this notice. All protests and movements against wrong policies of the government, university and its constituent colleges must be peaceful, and it is the duty of the university to ensure this. However, a blanket ban in the name of 'obstruction of traffic' is not acceptable," he said, demanding the order be rolled back.

Professor Nandita Narain wrote on social media, "All the casteist fangs of the ruling dispensation are out on full dis-

play" Another professor, Sujeet Kumar, stated, "This is not an undeclared emergency, but a declared one. I strongly condemn it in the strongest possible terms. The government is entirely responsible for this, and therefore I strongly condemn the government as well."

National Students' Union of India National President Varun Choudhary also termed the decision a "calculated attempt by the Modi Government to crush the democratic spirit of campuses and silence SC, ST, and OBC students."

Meanwhile, the Students' Federation of India said in its official statement, "The solution to such incidents is not the suppression of democratic voices." The Democratic Teachers' Front also demanded an "immediate revocation of this unconstitutional order," calling it a draconian measure to stifle legitimate democratic expression.

## एनएचआरएसीएफ ने डीसी से की मुलाकात

चंडीगढ़। नेशनल ह्यूमन राइट्स एंड  
एंटी-कॉरप्शन फोर्स के अध्यक्ष  
कमलजीत सिंह पंछी के नेतृत्व में  
चेयरमैन अनिल बोहरा, उपाध्यक्ष राजन  
महाजन और महासचिव रजत मल्होत्रा  
के प्रतिनिधिमंडल ने डीसी निशांत  
कुमार यादव से मुलाकात की।  
मुलाकात के दौरान प्रतिनिधिमंडल ने  
एस्टेट ऑफिस में फर्स्ट-इन, फर्स्ट-  
आउट प्रणाली लागू करने के लिए  
सलाहना की। ब्यूरो

# एनएचआरसा करगा आइआईटी कानपुर के वर्क कल्चर की जांच

**KANPUR (17 Feb):** आईआईटी में जूनियर टेक्नीशियन अंजू कुमारी के सुसाइड का मामला अब नेशनल ह्यूमन राइट कमिशन(एनएचआरसी) की चौखट पर पहुंच गया है. ह्यूमन राइट एक्टिविस्ट पंकज कुमार सिंह ने एक सप्लीमेंटल कंप्लेंट के तहत रिपोर्ट कमिशन को भेजी है. शिकायत करने वाले ने अब तक हुई 10 मौतों का हवाला देते हुए कहा है कि इसे केवल सुसाइड न मानकर एडमिनिस्ट्रेटिव फेलियर माना जाए. मांग की है कि कमिशन अपनी टीम भेजकर आईआईटी की वर्क कल्चर और मेंटल हेल्थ सपोर्ट सिस्टम की हकीकत जांचे.

## मानवाधिकार आयोग पहुंचा आइआइटी में मौत मामला

**कानपुर :** आइआइटी में जूनियर टेक्नीशियन अंजू कुमारी की आत्महत्या का मामला अब राष्ट्रीय मानवाधिकार आयोग की चौखट पर पहुंच गया है। मानवाधिकार कार्यकर्ता पंकज कुमार सिंह ने एक पुरक शिकायत के तहत पूरे मामले की रिपोर्ट आयोग को भेजी है। शिकायतकर्ता ने फरवरी 2024 से अब तक हुई 10 मौतों का हवाला देते हुए कहा है कि इसे केवल 'सुसाइड' न मानकर प्रशासनिक विफलता माना जाए। **जास**

**Source: <https://bestcolleges.indiatoday.in/news-detail/nhrc-intervenes-as-delhi-school-withholds-admit-cards-over-fee-dispute-8035>**

NHRC intervenes as Delhi school withholds admit cards over fee dispute

Contested fee increases draw protests and legal action, with families citing harassment and calling for official consequences.

Delhi's Apeejay School Saket, according to media reports, has come under scrutiny after three students were allegedly prevented from entering the campus and informed that their admit cards for the 2026 Central Board of Secondary Education (CBSE) board examinations would be withheld over a fee dispute. The issue surfaced shortly before the board examinations began on February 17.

Parents reportedly objected to an increase in fees but stated that they were willing to pay the regular dues. They alleged that the school linked the release of admit cards to payment of the revised amount, prompting protests outside the school premises. A parents' association, Naya Samaj, reportedly stated that the episode highlighted shortcomings in the Delhi School Education (Transparency in Fixation of Fees) Act, 2025, particularly in relation to safeguards for students during fee disputes.

The National Human Rights Commission (NHRC) took cognisance of the matter and directed its investigation wing to collect facts within 24 hours and submit a report. Media coverage noted that the Commission observed that the CBSE had already issued the admit cards and that withholding them would be unlawful. It reportedly stated that a disagreement over enhanced fees could not justify denying students access to board examinations.

Parents, as reported, sought the registration of an FIR against the school management and called for strict action, alleging harassment.

Advocate Shikha Sharma Bagga, speaking on behalf of the Forum for Indian Parents, criticised the situation in statements carried by the media. She referred to an undertaking said to have been given by the school before the Delhi High Court in 2020 regarding fee increases and questioned the present demand. She also raised concerns about transparency, asking why admit cards were not issued directly to students or uploaded online once examination fees had been paid and eligibility conditions met.

Following discussions between parents and a Delhi minister, the affected students subsequently received their admit cards, according to reports. Families have continued to seek accountability, maintaining that financial or administrative disputes should not prevent students from appearing in public examinations. The incident has renewed debate on the need for clearer protections for students involved in fee-related disagreements.



**Source:**

<https://www.newindianexpress.com/amp/story/cities/delhi/2026/Feb/17/nhrc-seeks-action-report-over-assault-on-female-journalist-at-du>

NHRC seeks action report over assault on female journalist at DU

The complainant alleged that she was violently attacked by a mob, targeted on the basis of her caste identity, verbally abused, physically assaulted, and threatened with further harm.

NEW DELHI: The National Human Rights Commission (NHRC) on Monday issued notices to the Deputy Commissioner of Police (DCP), North Delhi, and the Vice Chancellor of Delhi University over the alleged assault of a female journalist and content creator during a protest at the university's North Campus.

The complainant alleged that she was violently attacked by a mob, targeted on the basis of her caste identity, verbally abused, physically assaulted, and threatened with further harm.

Taking cognisance of the matter the NHRC observed that, prima facie, the allegations point to a violation of the victim's human rights and directed the Registry to issue notices to the DCP, North Delhi, and the Vice Chancellor of Delhi University.



**Source:** <https://www.hindustantimes.com/india-news/from-haryanas-palwal-to-kolkata-gandhinagar-indore-water-borne-epidemics-claim-lives-affect-hundreds-101771312600209-amp.html>

Water-borne epidemics, deaths and outbreaks across 4 states within weeks: From Palwal to Kolkata, Gandhinagar, Indore

Incident in Haryana — at least six deaths linked to liver ailments — comes amid a pattern of water contamination in different states

Health authorities in Haryana's Palwal district have declared an emergency in Chayansa village, marking the latest escalation in a series of water and blood-borne disease outbreaks that have claimed lives and affected hundreds across four states over the last few weeks.

This incident in Haryana — over a dozen deaths in about a month, at least six of them linked to liver ailments — comes amid a pattern of infra failures and water contamination, from high-rises in Kolkata, West Bengal, to the planned sectors of Gandhinagar in Gujarat, to "India's cleanest" Indore in Madhya Pradesh. All within the last few weeks.

In Palwal's Chayansa village, a rapid response team is currently camping to contain an outbreak that has seen 15 deaths reported between January 6 and February 11. Not all deaths were linked to hepatitis, with several others being reported due to old age, accidents or other conditions.

Preliminary screening, however, indicated that liver-related complications are at the centre of the crisis.

At least six deaths have so far been clinically attributed to liver-related complications, including acute Hepatitis B, jaundice, or liver failure.

Screening of nearly 1,500 residents revealed 37 cases of Hepatitis C, 10 of Hepatitis B, and one case of HIV, officials said.

The source of the infection remains elusive. "Blood samples have tested negative for Hepatitis A and E, which are commonly water-borne," said Dr Devender Jakhad, the health official overseeing the probe, told HT. Given that Hepatitis B and C are usually blood-borne, investigators said they don't have a clear transmission route.

Authorities are investigating unsafe medical practices, shared barber blades, and injectable drug use, though water contamination has not been officially ruled out.

Mohammad Ismail, the sarpanch of Chayansa village, said, "The village has been living in fear. One after another, 15 people have died... Initially, many people had diarrhoea, and doctors suspected food poisoning or water contamination, but no report confirmed this. Now, we are being told the deaths are due to blood-borne diseases."

Palwal falls in the Delhi-centred National Capital Region (NCR).

Kolkata: Agitation after 300 taken ill at Shukhobrishti

Simultaneously with this tragedy in the NCR, away in the eastern metropolis a severe diarrhoea outbreak has gripped a housing complex in Kolkata's New Town area.

More than 300 residents in Shukhobrishti's E-block have fallen ill, with families reporting that almost every household has at least one affected person. On Monday, February 16, agitated residents surrounded the facility manager to demand immediate access to safe drinking water.

Residents claim they had raised repeated complaints about poor water quality, but no action was taken until the sickness became widespread. A written complaint has since been submitted at the local police station.

Infrastructure cracks in cleanest city, planned city

The water-related crisis has appeared in Indore, MP; and Gujarat's capital Gandhinagar, too.

Indore, which has held the title of "India's cleanest city" for some years in the government survey under the

Swachh Bharat scheme, the Bhagirathpura neighborhood saw mass contamination that occurred after authorities allegedly ignored months of complaints regarding foul-smelling water.

While locals claimed 15 deaths occurred in January, the health department officially confirmed at least four.

Among the victims was an infant born after a 10-year wait by a couple to become parents. The child died after consuming milk mixed with municipal water, HT has reported. Clinical tests confirmed that tap water was a medium for a lethal cocktail of E. coli, Salmonella, Vibrio cholerae, viruses, fungi, and protozoa.

Investigations traced the contamination to raw sewage leaking from a toilet at a police chowki that lacked a septic tank, plus multiple breaches in a 30-year-old water pipeline. This allowed untreated human waste to mix with the water supply of nearly 50,000 residents.

MP chief minister Mohan Yadav ordered the removal of the additional commissioner and the superintending engineer in charge of water distribution.

However, the issue has rocked the Madhya Pradesh assembly too. Congress legislators on Tuesday, February 17, staged a protest carrying bottles of dirty water on the premises of the Vidhan Sabha on Tuesday, the second day of the budget session. Leader of Opposition Umang Singhar claimed 35 people died due to contaminated water in the Bhagirathpura area, and accused the government of trying to shirk its responsibility.

The Indore tragedy happened around the same time in January when Gandhinagar — one of India's post-Independence planned cities and the capital of Gujarat — saw a typhoid outbreak caused by dirty water.

Over 130 cases of typhoid were detected, primarily in Sectors 24, 28, and Adivada.

The outbreak was linked to leakages at 20 different spots in water and sewage pipelines, some of which were laid 35 years ago. The increase in water pressure caused weak joints and older pipes to fail, leading to contamination, reports said.

“This outbreak reflects a failure of coordination in underground infrastructure planning. When water lines, sewage and other networks are executed in silos without a unified map and sequencing, contamination risks become inevitable, even in a planned city like Gandhinagar,” said an urban planner associated with Gujarat's public infrastructure projects, unwilling to be named.

Residents reported that roads were repeatedly dug up by different contractors for drainage, gas, and fiber optic lines, leading to a "haphazard" growth that compromised basic utilities.

The National Human Rights Commission also took notice.

The outbreaks underline a broader struggle with water safety in the country. According to the Union Ministry of Jal Shakti's 2024 report, fewer than a third of the households in Gandhinagar receive potable drinking water through tap connections, well below the national average of 76%. In Gujarat as a whole, only 47.3% of households received quality tap water in 2024.

Across these incidents in four different states over the past six to eight weeks, aging infrastructure and lack of departmental coordination have been highlighted by the victims.



**Source: <https://indianexpress.com/article/cities/delhi/parents-protest-after-delhi-school-denies-admit-cards-over-pending-fees-nhrc-education-minister-intervene-10536017/>**

Parents protest after Delhi school denies CBSE admit cards over pending fees; NHRC, Education Minister intervene

Senior AAP leader Saurabh Bhardwaj had claimed earlier that his party was proactive in taking action related to fee disputes. Sood, however, dismissed this claim.

A fee dispute at a prominent private school in South Delhi's Saket triggered a protest by parents on Monday, and culminated in an intervention by the National Human Rights Commission (NHRC).

The Commission took note of the alleged withholding of admit cards of three students appearing for the 2026 Central Board of Secondary Education (CBSE) board examinations, starting Tuesday, citing "outstanding dues". Education Minister Ashish Sood later called the parents in his office and distributed the admit cards on Monday night.

Meanwhile, Apeejay School maintained that students must obtain a "no dues" clearance before admit cards are issued, adding that multiple reminders were sent to parents in November and December last year and in February this year.

Sood also slammed AAP for "politicising the issue right before the commencement of board exams".

Senior AAP leader Saurabh Bhardwaj had claimed earlier that his party was proactive in taking action related to fee disputes. Sood, however, dismissed this claim.

The minister also urged the students "to focus entirely on their exams without fear or mental stress". He reassured that as thousands of students will appear for boards, support and mental stability will be provided during this phase.

The NHRC, acting on a complaint filed on February 13 by a parent, took note of allegations that students of Classes X and XII were denied their admit cards due to non-payment of what the school describes as "raised" or outstanding fees. After contacting the parents and the principal, it recorded that denial of admit cards issued by the CBSE is per se illegal and amounts to violation of the students' Right to Education under Article 21 of the Constitution. It directed the Directorate of Education (DoE), government of National Capital Territory (NCT) of Delhi, and the CBSE Chairman to issue the admit cards and sought immediate compliance.

While parents at the school told The Indian Express that around 70 families have been affected due to the fee dispute, the protest ensued after the admit cards of three students — two in Class X and one in Class XII were withheld just days before the examination.

Meanwhile, the school, in a statement, as shared by Sood's office, said that it did not increase fees during the two Covid pandemic years and extended scholarships, and concessions to parents facing financial hardship. It stated that the protests were driven by a small number of parents with substantial outstanding fees.

According to the school, one Class XII student has pending dues of Rs 2,81,699 for the last two years. It claims total outstanding dues from several students amount to Rs 21,29,660. The school has also stated that it is waiving over Rs 6 lakh in dues for one student on humanitarian grounds following the loss of her father during the pandemic.

The school has cited a Delhi High Court order dated February 16, 2024, where parents of seven students were directed to clear full outstanding fees before admit cards were issued. According to the school, those parents complied and admit cards were subsequently released in accordance with the court's directions.

The school also invited parents facing financial hardship to approach the administration for scholarships or concessions.

Documents issued by the Deputy Director of Education in January showed that fee hike proposals of the school were rejected in multiple years prior to 2022-23, when a 5% increase was accepted. For later academic sessions, either no order was issued or scrutiny was affected by a stay of the HC. The Delhi Education Department said it did not examine fee hike proposals, nor did it receive a fee hike proposal from the school for the current academic session.

Harish Choudhary, father of a Class X student, alleged that the issue is not limited to dues but reflects a pattern of pressure tactics. He claimed that in previous years, report cards were not issued on time when disputes arose and that students were made to sit separately during examinations. He also alleged that during the beginning of new academic sessions, dozens of students whose fees were under dispute were temporarily denied entry for several days before being allowed back after what he described as “pressure.”



**Source: <https://www.devdiscourse.com/article/law-order/3807990-nhrc-concludes-first-online-short-term-internship-programme-of-2026>**

NHRC Concludes First Online Short-Term Internship Programme of 2026

Delivering the valedictory address, NHRC Secretary General Shri Bharat Lal congratulated the interns on completing the internship and urged them to internalise the learning gained during the programme.

The National Human Rights Commission (NHRC), India has successfully concluded its first two-week Online Short Term Internship Programme (OSTI) of 2026, which commenced on 2 February 2026.

A total of 71 university-level students from 18 States and Union Territories, including participants from remote and underserved regions, completed the programme, reaffirming NHRC's commitment to building a nationwide culture of human rights awareness and responsibility.

Secretary General Bharat Lal Calls for Sensitivity and Civic Responsibility

Delivering the valedictory address, NHRC Secretary General Shri Bharat Lal congratulated the interns on completing the internship and urged them to internalise the learning gained during the programme.

He encouraged the students to develop greater sensitivity and responsiveness, evolving into model citizens who understand both their rights and duties.

"The responsibility to protect and promote human rights does not lie only with the government, but with citizens as well," he emphasised.

Shri Bharat Lal highlighted the importance of self-introspection and reflection, noting that meaningful change begins with individual actions and awareness.

Constitutional Values as Pillars of Human Rights

The Secretary General underlined that justice, liberty, equality and fraternity form the pillars of India's Constitutional framework, ensuring dignity and respect for all citizens.

He drew attention to the challenges faced by vulnerable and marginalised communities, including:

Beggars

Transgender persons

Persons with disabilities

Others who often become victims of circumstance

"These groups frequently face serious violations of their rights and dignity, and they must be supported in securing their rightful dues," he said.

Encouraging Youth-Led Awareness in Schools and Communities

Shri Bharat Lal also advised interns to actively contribute to society by spreading awareness among school students on issues that directly affect human rights, such as:

Hygiene and sanitation

Sexual offences

Social discrimination

Public health concerns

He noted that even small initiatives at the community level can create meaningful and lasting impact.

Internship Report Presented by Joint Secretary Saindingpuii Chhakchhuak

Earlier, Smt. Saindingpuii Chhakchhuak, Joint Secretary, NHRC, presented the internship report, highlighting that participants were exposed to diverse dimensions of human rights through interactive sessions with eminent speakers.

The programme included engagements with:

NHRC Chairperson and Members

Secretary General and senior NHRC officers

Government of India officials

Experts from civil society

These sessions provided students with a holistic understanding of human rights frameworks, challenges, and institutional mechanisms.

Competitions and Recognition of Outstanding Interns

Smt. Chhakchuak also announced winners of various competitions held during the internship programme, including:

Book Review Competition

Group Research Project Presentation

Declamation Competition

These activities encouraged critical thinking, research, and articulation of human rights issues among young participants.

Building a New Generation of Human Rights Champions

The successful completion of the OSTI Programme reflects NHRC India's continued efforts to engage youth in human rights education and nurture future champions of equality, dignity, and justice.

By reaching students across diverse geographies, including remote regions, NHRC is strengthening awareness and participation in the protection and promotion of human rights throughout the country.



**Source: <https://www.edexlive.com/news/youth-aware-of-rights-duties-become-model-citizens-nhrc-secy-gen>**

Youth aware of rights & duties become model citizens: NHRC Secy Gen

NHRC Secretary General Bharat Lal was addressing 71 interns at the conclusion of their two-week Online Short-Term Internship Programme

New Delhi, Feb 17 (IANS): NHRC Secretary General Bharat Lal called upon young interns to develop sensitivity and evolve as model citizens who are aware of their rights and duties.

Speaking to 71 interns at the conclusion of their two-week Online Short-Term Internship Programme, he asked them to internalise what they had learnt during the internship to develop their responsiveness.

He emphasised the importance of self-introspection and reflection on one's own actions to become a catalyst for change.

He said that the responsibility to protect and promote human rights does not lie only with the government but also with citizens.

Speaking to 71 university-level students from diverse academic backgrounds, selected from 1,114 applicants, Bharat Lal said that justice, liberty, equality, and fraternity are pillars of the Constitutional framework, ensuring that everyone is treated with respect and dignity.

The OSTI equips students from various academic fields with the tools to understand and address key human rights issues. Through hands-on learning and interactive discussions, participants explore international law, human rights concerns in India, and practical advocacy methods.

Bharat Lal said that, often, vulnerable people are victims of their circumstances.

He said that beggars, transgender people, persons with disabilities, among others, often face serious violations of their rights and dignity, and they need to be helped to get their rightful dues.

He also advised the interns to visit schools and raise awareness among students about hygiene, sanitation, sexual offences, and other issues that may impact people's human rights.

He said that such small efforts can make a meaningful contribution to society.

The National Human Rights Commission (NHRC)'s first two-week Online Short Term Internship Programme (OSTI) in 2026 started on February 2.

At the 3rd Online Short-Term Internship Programme (OSTI) of 2025-2026 conducted by the Commission last October, the NHRC called upon the youth to remain vigilant, raise their voices against injustice, and help build a more inclusive and equitable society.

The rights panel asked the interns to use their knowledge for societal good and to uphold constitutional principles in both personal and professional spheres.



**Source:**

<https://www.newindianexpress.com/cities/delhi/2026/Feb/17/delhi-university-bans-protest-public-meetings-on-campus-for-one-month>

Delhi University bans protest, public meetings on campus for one month

The order issued stated that the decision was taken in view of information suggesting that unrestricted public gatherings on campus could pose a threat to human life and disturb public peace.

NEW DELHI: Public meetings, processions, demonstrations and protests of any kind have been prohibited on the Delhi University (DU) campus for a period of one month, beginning February 17, 2026.

The order was issued by University Proctor Prof. Manoj Kumar on Tuesday and applies to students, faculty members, and staff.

In his directive, Prof. Kumar stated that the decision was taken in view of information suggesting that unrestricted public gatherings on campus could lead to obstruction of traffic, threats to human life, and disturbance of public peace.

The order noted that in the past, organisers had often failed to control protests, which subsequently escalated and spread widely, resulting in a deterioration of law and order within university campuses.

The Proctor also referred to an earlier order issued by the Assistant Commissioner of Police, Sub-Division Civil Lines, on December 26, 2025, based on a notification from the Ministry of Home Affairs, Government of India. According to that order, any public meeting, rally, sit-in, demonstration or activity that could disturb public peace or disrupt the smooth flow of traffic is prohibited within the university campus. The present order reiterates these restrictions and will remain in force for one month.

The ban comes a day after the National Human Rights Commission (NHRC) issued notices to the Deputy Commissioner of Police (DCP), North Delhi, and the Vice Chancellor of Delhi University over the alleged assault of a female journalist and content creator during a protest at the university's North Campus on February 13.

According to the NHRC, the journalist was covering a protest held in support of the University Grants Commission (UGC) when she was allegedly attacked by a mob.

The complainant claimed she was targeted based on her caste identity, verbally abused, physically assaulted, and threatened with further harm. It was also alleged that there was an attempt to outrage her modesty.

The complaint had described the episode as caste-based violence and termed it a direct attack on press freedom. However, the prohibition order has drawn sharp criticism from sections of the DU faculty.

A senior Executive Council member of the university, Mithuraj Dhusiya, said the administration's move amounted to a clampdown on democratic dissent. "Strongly disagree with this notice. All protests and movements against wrong policies of the government, the university and its constituent colleges must be peaceful, and it is the duty of the university to ensure this. However, a blanket ban in the name of 'obstruction of traffic' is not acceptable," Dhusiya added.

Raising questions about the intent behind the order, the faculty member asked whether the administration was attempting to prevent protests against issues such as non-functional selection (NFS) cases in appointments, the implementation of the National Education Policy (NEP), the conduct of VAC and SEC classes, the UGC Equity Bill, and the suspension of teachers. "This order needs to be immediately rolled back," the member added.



**Source: <https://www.newsonair.gov.in/nhracs-online-short-term-internship-programme-for-february-2026-concludes/>**

NHRC's online Short-Term Internship Programme for February 2026 concludes

The Online Short-Term Internship Programme of the National Human Rights Commission (NHRC) has concluded today. India Secretary General of NHRC Bharat Lal congratulated the interns on completion of their internship during the valedictory session. He emphasised the importance of self-introspection and reflection on one's own actions in order to become a catalyst of change.

Mr Lal said that the responsibility to protect and promote human rights does not lie only with the government. He urged the interns to internalise what they learnt during the internship to develop sensitivity and responsiveness and evolve as model citizens who are aware of their rights and duties. The programme was attended by 71 university-level students from diverse academic backgrounds.

**Source: <https://www.thedailyjagran.com/india/health-emergency-in-haryanas-palwal-as-hepatitis-cases-rise-water-contamination-fears-across-4-states-10299247>**

Haryana, Bengal, 2 Other States See Disease Outbreaks, Palwal Logs 15 Deaths; Is Water Contamination Behind Health Crisis?

Haryana's Palwal district declared a health emergency after 15 deaths, with six linked to liver complications like Hepatitis B, prompting mass screening. Issues include contaminated water, aging infrastructure, and poor maintenance, highlighting a national public health concern regarding water management and accountability. In a significant development, Haryana health officials have declared a health emergency in Chayansa village of Palwal district following a series of deaths linked to suspected liver-related illnesses, adding to a troubling wave of water and blood-borne disease outbreaks reported across multiple states in recent weeks.

In Chayansa (also spelt Chhainsa), a rapid response team has been stationed after 15 deaths were recorded between January 6 and February 11. While not all fatalities were attributed to infection, some were due to age, accidents, or other causes, at least six deaths have been clinically linked to liver complications, including acute Hepatitis B, jaundice, and liver failure.

Mass screening of nearly 1,500 villagers detected 37 cases of Hepatitis C, 10 of Hepatitis B, and one HIV infection. Health officials said tests ruled out Hepatitis A and E, which are typically water-borne, complicating efforts to trace the source. Authorities are examining the possibility of unsafe medical procedures, shared razor blades at barber shops, and injectable drug use. However, water contamination has not been entirely ruled out.

Around the same time, a major diarrhoea outbreak hit the Shukhobrishti housing complex in New Town, Kolkata. More than 300 residents of E-block reported falling ill, with families alleging that complaints about contaminated water were ignored until the situation worsened. Residents have since lodged a formal complaint with local police, demanding accountability and access to safe drinking water.

In Indore's Bhagirathpura area, contaminated municipal water led to multiple deaths in January. Though locals claimed 15 fatalities, officials confirmed at least four. Laboratory tests revealed the presence of E. coli, Salmonella, Vibrio cholerae, viruses, fungi, and protozoa in tap water.

Investigations found that raw sewage from a toilet at a police chowki without a septic tank had leaked into a 30-year-old damaged pipeline, contaminating water supplied to nearly 50,000 residents. Madhya Pradesh Chief Minister Mohan Yadav ordered administrative action against officials responsible for water distribution. The incident also sparked protests in the state assembly, with opposition leaders alleging a higher death toll.

Gandhinagar, Gujarat's capital, also reported more than 130 typhoid cases, mainly in Sectors 24, 28, and Adivada. The outbreak was traced to leakages at about 20 points in aging water and sewage pipelines, some over three decades old. Increased water pressure reportedly caused weak joints to fail, allowing contamination.

Urban planning experts cited poor coordination between departments handling underground infrastructure, noting that repeated road excavation for drainage, gas, and fibre-optic lines had weakened essential utility networks. The National Human Rights Commission has taken note of the situation.

These outbreaks across Haryana, West Bengal, Madhya Pradesh, and Gujarat within a span of six to eight weeks have drawn attention to ageing infrastructure, poor maintenance, and lack of inter-departmental coordination. According to a 2024 report by the Union Ministry of Jal Shakti, fewer than one-third of households in Gandhinagar have access to potable tap water, significantly below the national average of 76 per cent. Overall, in Gujarat, only 47.3 per cent of households had access to quality tap water in 2024.

The incidents collectively highlight the pressing need for stronger monitoring systems, infrastructure upgrades, and improved accountability in public health and water management systems across states.

**Source: <https://www.jagran.com/news/state-ncrnationalhumanrightscommissiontookcognizanceofdeathcaseafterfallingfromunderconstructionflyover-23429036.html>**

Delhi News: निर्माणाधीन फ्लाईओवर से गिरकर कार चालक की मौत मामले का NHRC ने लिया संज्ञान, दिल्ली सरकार को भेजा नोटिस

आयोग ने कहा कि यह जांच की जानी चाहिए कि मामले में किस की लापरवाही रही है। इसमें कहा गया है कि अधिक गंभीर बात यह है कि अधिकारियों ने लापरवाही से दिल्ली की एक व्यस्त सड़क के एक निर्माणाधीन हिस्से को बैरिकेड्स के बिना छोड़ दिया जो अक्षम्य है।

नई दिल्ली, राज्य ब्यूरो। राष्ट्रीय मानवाधिकार आयोग ने राष्ट्रीय राजधानी में बारापुला एलिवेटेड रोड के निर्माणाधीन खंड से एक व्यक्ति की कार के गिरने से मौत के मामले में दिल्ली सरकार और शहर के पुलिस आयुक्त को नोटिस जारी किया है।

राष्ट्रीय मानवाधिकार आयोग ने बुधवार को एक बयान में कहा कि यह जांच की जानी चाहिए कि इस मामले में किस की लापरवाही रही है। इसमें कहा गया है कि अधिक गंभीर बात यह है कि अधिकारियों ने लापरवाही से दिल्ली की एक व्यस्त सड़क के एक निर्माणाधीन हिस्से को बैरिकेड्स के बिना छोड़ दिया, जो अक्षम्य है।

आयोग ने मीडिया रिपोर्टों का लिया संज्ञान

आयोग ने कहा कि उसने घटना की मीडिया रिपोर्टों का स्वतः संज्ञान लिया है। कथित तौर पर साइट पर चल रहे काम के बारे में कोई संकेत नहीं था।

यह देखा गया है कि मीडिया रिपोर्ट्स, अगर सच हैं, मानवाधिकारों के उल्लंघन के एक गंभीर मुद्दे के बराबर हैं क्योंकि स्पष्ट रूप से फ्लाईओवर के निर्माणाधीन खंड पर किसी वाहन की आवाजाही को रोकने के लिए कोई बैरिकेडिंग नहीं थी।

एनएचआरसी ने मुख्य सचिव, लोक निर्माण विभाग के सचिव, दिल्ली सरकार और दिल्ली पुलिस आयुक्त को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

पुलिस के मुताबिक 26 मई को पूर्वी दिल्ली के बारापुला-नोएडा लिंक रोड इलाके में निर्माणाधीन फ्लाईओवर से कार गिरने से 42 वर्षीय व्यक्ति की मौत हो गई थी।

दिल्ली के कृष्णा नगर निवासी जगनदीप सिंह 30 फीट नीचे गिर गया था। पुलिस ने कहा है कि संदेह है कि वह मार्ग से भ्रमित हो गया और निर्माणाधीन फ्लाईओवर की ओर चला गया।



**Source: <https://www.univarta.com/news/india/story/3744013.html>**

मानवाधिकारों की रक्षा दायित्व सरकार के साथ साथ लोगों की भी : एनएचआरसी

नयी दिल्ली 17 फ़रवरी (वार्ता ) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के महासचिव भरत ला ल ने कहा है कि मानवाधिकारों की रक्षा और संवर्धन का दायित्व केवल सरकार ही नहीं बल्कि लोगों की भी है।

एनएचआरसी का वर्ष 2026 का प्रथम द्विसाप्ताहिक ऑनलाइन अल्पकालिक इंटरनेट शिप कार्यक्रम संपन्न हो गया है।

यह कार्यक्रम दो फरवरी को आरंभ हुआ था। दूरवर्ती क्षेत्रों सहित 18 राज्यों और केंद्र शासित प्रदेशों के 71 विश्वविद्यालय स्तरीय छात्रों ने इसे सफलता पूर्वक पूरा किया ।

Source: [https://www.pib.gov.in/PressReleasePage.aspx?](https://www.pib.gov.in/PressReleasePage.aspx?PRID=2229117®=3&lang=2)

[PRID=2229117®=3&lang=2](https://www.pib.gov.in/PressReleasePage.aspx?PRID=2229117®=3&lang=2)

राष्ट्रीय मानवाधिकार आयोग का फरवरी 2026 का ऑनलाइन अल्पकालिक इंटरनेट कार्यक्रम संपन्न

1,114 आवेदकों में विभिन्न शैक्षणिक पृष्ठभूमि से चयनित विश्वविद्यालय स्तर के 71 विद्यार्थियों ने भाग लिया महासचिव श्री भरत लाल ने समापन संबोधन में प्रशिक्षुओं से स्कूलों का दौरा करने और इंटरनेट के दौरान प्राप्त ज्ञान से मानवाधिकारों के प्रति जागरूकता फैलाने का आह्वान किया

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का वर्ष 2026 का प्रथम द्विसाप्ताहिक ऑनलाइन अल्पकालिक इंटरनेट कार्यक्रम संपन्न हो गया है। यह 2 फरवरी 2026 को आरंभ हुआ था। दूरवर्ती क्षेत्रों सहित 18 राज्यों और केंद्र शासित प्रदेशों के 71 विश्वविद्यालय स्तरीय छात्रों ने इसे सफलतापूर्वक पूरा किया।

राष्ट्रीय मानवाधिकार आयोग के महासचिव श्री भरत लाल ने अपने समापन संबोधन में, प्रशिक्षुओं को इंटरनेट पूरी होने पर बधाई देते हुए आह्वान किया कि वे इंटरनेट के दौरान प्राप्त ज्ञान को आत्मसात करें जिससे उनमें संवेदनशीलता और दायित्वबोध विकसित हो और वे अपने अधिकारों और कर्तव्यों के प्रति जागरूक आदर्श नागरिक बनें। श्री लाल ने परिवर्तन का उत्प्रेरक बनने के लिए उनसे आत्मनिरीक्षण और कार्यों के चिंतन पर बल दिया। उन्होंने कहा कि मानवाधिकारों की रक्षा और संवर्धन का दायित्व केवल सरकार ही नहीं बल्कि लोगों की भी है।

उन्होंने कहा कि न्याय, स्वतंत्रता, समानता और बंधुत्व संवैधानिक ढांचे के स्तंभ हैं जो सभी के साथ सम्मान, गरिमा और समानता का व्यवहार सुनिश्चित करते हैं। उन्होंने कहा कि अधिकांशतः असुरक्षित लोग परिस्थितियों के शिकार होते हैं। भिखारी, ट्रांसजेंडर, दिव्यांग जन आदि को अक्सर अपने अधिकारों और गरिमा के गंभीर उल्लंघन का सामना करना पड़ता है और उन्हें उनका अधिकार दिलाने में सहायता की आवश्यकता पड़ती है। उन्होंने प्रशिक्षुओं से स्कूलों का दौरा कर विद्यार्थियों में स्वच्छता, साफ-सफाई, यौन अपराधों और ऐसे अन्य मुद्दों के बारे में जागरूकता फैलाने को कहा जो मानवाधिकारों को प्रभावित करते हैं। उन्होंने कहा कि ऐसे छोटे प्रयासों से ही समाज में सार्थक योगदान दिया जा सकता है।

इससे पूर्व, राष्ट्रीय मानवाधिकार आयोग की संयुक्त सचिव श्रीमती सैदिंगपुई छकछुआक ने इंटरनेट रिपोर्ट प्रस्तुत की। उन्होंने बताया कि विद्यार्थियों को राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष, सदस्यों, महासचिव, केंद्र सरकार के वरिष्ठ अधिकारियों और नागरिक समाज के विशेषज्ञों सहित प्रख्यात वक्ताओं के साथ संवादात्मक सत्र के दौरान मानवाधिकार के विभिन्न पहलुओं की जानकारी मिली। उन्होंने इंटरनेट कार्यक्रम के दौरान आयोजित पुस्तक समीक्षा प्रतियोगिता, समूह शोध परियोजना प्रस्तुति और भाषण प्रतियोगिता सहित विभिन्न प्रतियोगिताओं के विजेताओं की भी घोषणा की।

राष्ट्रीय मानवाधिकार आयोग के निदेशक लेफ्टिनेंट कर्नल वीरेंद्र सिंह ने धन्यवाद ज्ञापन प्रस्तुत किया।

**Source:**

<https://www.newsonair.gov.in/hi/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A4%95%E0%A4%BE-%E0%A4%91%E0%A4%A8%E0%A4%B2%E0%A4%BE%E0%A4%87%E0%A4%A8-%E0%A4%85%E0%A4%B2%E0%A5%8D%E0%A4%AA%E0%A4%95/>

एनएचआरसी का ऑनलाइन अल्पकालिक इंटरनेट कार्यक्रम हुआ संपन्न

राष्ट्रीय मानवाधिकार आयोग- एन.एच.आर.सी का ऑनलाइन अल्पकालिक इंटरनेट कार्यक्रम आज संपन्न हो गया। समापन समारोह में आयोग के महासचिव भारत लाल ने इंटरनेट पूरी करने वाले प्रतिभागियों को बधाई दी। उन्होंने आत्मनिरीक्षण का महत्व और परिवर्तन का उत्प्रेरक बनने के लिए अपने कार्यों के चिंतन पर बल दिया।

श्री लाल ने कहा कि मानवाधिकारों की रक्षा और संवर्धन की जिम्मेदारी केवल सरकार की नहीं है। उन्होंने प्रतिभागियों से इंटरनेट के दौरान सीखी गई बातों को आत्मसात करने का आग्रह किया जिससे संवेदनशीलता और जवाबदेही विकसित हो। श्री लाल ने कहा कि वे अपने अधिकारों और कर्तव्यों के प्रति जागरूक नागरिक बनें। इस कार्यक्रम में विभिन्न शैक्षणिक पृष्ठभूमियों के विश्वविद्यालय स्तरीय 71 विद्यार्थियों ने भाग लिया।



**Source: <https://jantaserishta.com/delhi-ncr/nhrc-seeks-action-report-on-attack-on-woman-journalist-in-du-4588318>**

डीयू में महिला पत्रकार पर हमले पर NHRC ने कार्रवाई रिपोर्ट मांगी

NEW DELHI नई दिल्ली: नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने सोमवार को नॉर्थ दिल्ली के डिप्टी कमिश्नर ऑफ़ पुलिस (DCP) और दिल्ली यूनिवर्सिटी के वाइस चांसलर को यूनिवर्सिटी के नॉर्थ कैम्पस में एक प्रोटेस्ट के दौरान एक महिला जर्नलिस्ट और कंटेंट क्रिएटर पर कथित हमले के मामले में नोटिस जारी किया।

शिकायतकर्ता ने आरोप लगाया कि भीड़ ने उस पर हिंसक हमला किया, उसकी जाति के आधार पर उसे टारगेट किया, गाली-गलौज की, मारपीट की और आगे और नुकसान पहुंचाने की धमकी दी। मामले का संज्ञान लेते हुए NHRC ने पाया कि, पहली नज़र में, आरोप पीड़िता के ह्यूमन राइट्स के उल्लंघन की ओर इशारा करते हैं और रजिस्ट्री को नॉर्थ दिल्ली के DCP और दिल्ली यूनिवर्सिटी के वाइस चांसलर को नोटिस जारी करने का निर्देश दिया।